



NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

15. I.A. 1444/2022

IN

C.P.(IB)-3270(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)

SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **06.06.2022**

NAME OF THE PARTIES: Puja Enterprises

V/s.

Topaim Properties Pvt Ltd.

SECTION 90F INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

I.A. 1444/2022

Ms. Khushboo Shah, counsel appearing for the Resolution Professional/Applicant is present through virtual hearing.

The above I.A is filed by the IRP under Section 12A of the Insolvency and Bankruptcy Code for withdrawal of the CIRP order passed against the Corporate Debtor. The counsel appearing for the Interim Resolution Professional submits the matter was settled between the parties even before constituting COC. Since COC is yet to be constituted, the approval from COC does not require arise. The Interim Resolution Professional also confirmed that he has received the CIRP costs including his fee.

In view of the above facts and circumstances, this Bench feels that it is appropriate to allow the above application filed by RP. Accordingly, the above I.A. no. 1444/2022 is allowed and the CIRP order dated 09.05.2022 passed



against the Corporate Debtor stands withdrawn by relieving the Corporate Debtor from all the rigorous of moratorium.

In view of withdrawal of the main Company Petition, all pending I.A's and M.A's if any also shall stands **disposed off**.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)
//RKS//

Sd/-
H.V. SUBBA RAO
Member (Judicial)